

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 220 of 2019**

**IN THE MATTER OF:**

**Balaji Inimai**

**.....Appellant**

**Vs.**

**R. Srinivasan & 12 Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Bhargav, Mr. Sougat Mishra, Advocates**

**For Respondents: Mr. Ravi Raghunath with Ms. Aakashi Lodha,  
Advocates for R1 and R2**

**O R D E R**

**04.09.2019** - Let notice be issued. Mr. Ravi Raghunath accepts notice on behalf of Respondent Nos. 1 and 2 and is allowed to file reply-affidavit and Vakalatnama within 10 days. Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 5<sup>th</sup> September, 2019. If the appellant provides the e-mail address of rest of the respondents, let notice be also issued through e-mail.

**....contd.**

Post the case for 'admission' on **26<sup>th</sup> September, 2019** along with Company Appeal (AT) No. 182 of 2019 before the Appropriate Bench.

The Interim Order passed in connected cases shall also be applicable in the present case.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk